

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) to (d). 27 applications from wives of freedom fighter pensioners of Bankura District and 16 from Purulia District of West Bengal have been received for grant of family pension to them on the death of their husbands. Of these in 22 cases of Bankura District and 14 cases of Purulia District, family pensions have already been sanctioned in the remaining 5 cases of Bankura and 2 cases of Purulia, pending since January/February 1979 certain clarifications have been sought for from the Government of West Bengal and on receipt of their reply these cases will be finalised.

#### **Harijan Armed Volunteer Force**

7571. DR BIJOY MONDAL;  
SHRI MUKHTIAR SINGH  
MALIK.  
SHRI SHANKER SINHJI  
VAHELA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that some State Governments have decided to create armed Harijan Volunteer force;

(b) if so, whether this decision will not create panic among non-Harijans;

(c) whether Government have since decided to establish such forces throughout the country; and

(d) if not, the reaction of Government to such a decision?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) to (d). The subject of Law and Order

is a State subject under the Constitution. It is for the State Government concerned to consider and adopt various measures for dealing with problems relating to Law and Order that may arise from time to time. A proposal for giving arms to certain Harijan families in selected districts of Bihar after preliminary training is under active consideration of the Government of Bihar. The Government of India have informed the Government of Bihar that if at all it was desired to arm certain sections of the civil population, then they must be brought under some code of discipline so that proper control could be exercised. This could be done by enrolling suitable persons as Home Guards who could function as auxiliary to the State Police in the maintenance of law and order and would be, by and large, subject to police rules and regulations. As far as the Government of India are aware, no such proposals are under consideration of other State Governments at present.

#### **Conference of States Home Ministers to consider Jail Conditions**

7572. SHRI BAGUN SUMBPUI: Will the Minister of HOME AFFAIRS be pleased to state.

(a) whether it is a fact that recently a conference was convened of the States Home Ministers to consider improvement in the conditions of jails in the light of recent country-wide criticism of the subject; and

(b) if so, the conclusions arrived at in the conference?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b). A conference of Chief Secretaries of all States and Union Territories was convened on April 9, 1979 to consider measures for jail reforms.

The consensus arrived at the conference is as follows:—

(1) Jail Manuals should be revised on the line of Model Prison Manual within a year.

(2) Overcrowding in prisons, especially with reference to undertrial prisoners, should be given priority consideration and appropriate steps should be taken in this regard to reduce the number of undertrials.

(3) Efforts should be made to provide purposeful occupation to undertrials.

(4) State level committees of Jail Visitors should be constituted where they do not exist.

(5) The working of District level and State level review committees should be activated so as to identify reasons for delay in investigation or trial. The committees at the District level and the State level should meet at least once in three months and six months respectively to review the hard cases and to find out possible ways to help the undertrials.

(6) Law officers should be attached to jails on whole time or part time basis to enable undertrials to contest their cases properly.

(7) Separate arrangements in Camp Jails etc., could be made with lesser security arrangements for prisoners who court arrest in large number during agitations.

(8) The capacity of Borstal institutions should be augmented.

(9) Living conditions should be improved to the maximum extent possible within the State resources and the funds allocated by the Central Government.

(10) Jail staff should be given proper training and orientation.

**एच० एम० टी बड़ियों की बिकी के लिए एजेंसियां**

7573. श्री रामकृष्ण सुन्दरई : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1977-78 में एच०एम०टी० बड़ियों की बिकी के लिए देश के विभिन्न भागों में एजेंसियां देने के लिए समाचार पत्रों में विज्ञापन प्रकाशित किये गये थे ;

(ख) राज्य बार कितनी एजेंसियां दी गईं ; और "

(ग) उनमें से कितनी एजेंसियां प्रत्येक राज्य में अनुसूचित जातियों और अनुसूचित जनजातियों के व्यक्तियों और भादिवातियों को दी गईं और उन स्थानों के नाम क्या हैं जहां ये एजेंसियां दी गईं हैं और उनके नाम और पतों का राज्य बार ब्यौरा क्या है ?

उद्योग मंत्रालय में राज्य मंत्री (श्रीमती आशा माहलि) : (क) जी हा । एच०एम०टी० बड़ियों की बिकी के लिए अधिभूत स्टार्किस्टो और अधिभूत नव एजेंटो हेतु आवेदन पत्र आमंत्रित करने के लिए विज्ञापन जारी किए गए थे ।

(ख) नियुक्त किए गए अधिभूत स्टार्किस्टों की राज्यवार संख्या नीचे दी जाती है —

राज्य	संख्या
1. बिहार . . . . .	4
2. उत्तर प्रदेश . . . . .	11
3. हरियाणा . . . . .	4
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5. राजस्थान . . . . .	7
6. हिमाचल प्रदेश . . . . .	1
7. जम्मू और काश्मीर . . . . .	1
8. पश्चिम बंगाल . . . . .	7
9. गोवा . . . . .	1
10. भूटान . . . . .	1
11. उड़ीसा . . . . .	3
12. आसाम . . . . .	4
13. उत्तर पूर्वी राज्य . . . . .	4

(ग) वित्तीय तथा तकनीकी क्षमताओं और ब्राह्मणों को सेवाएं प्रदान करने के लिए अनुभव के अनुसार तथा एच० एम० टी० बड़ियों की कुल खरीद के लिए आश्वासन देने पर नियुक्तियों की गई हैं । इसलिए अनुसूचित जातियों और अनुसूचित जनजातियों के व्यक्तियों तथा भादिवासियों को उनका इन समुदायों से संबंध रखने के कारण एजेंसी देने का प्रश्न ही नहीं उठता है और इस तरह एच० एम० टी० ने इनके बारे में कोई भांके इकट्ठे नहीं किए हैं ।

**Launching a special Campaign for Rural Industrialisation**

7574. SHRI AMARSINH V. RA-THAW: Will the Minister of INDUSTRY be pleased to state: